

ELECTION COMMISSION OF INDIA

NIRVACHAN SADAN, ASHOKA ROAD, NEW DELHI – 110 001

No. 113/5/ECI/LET/FUNC/JUD/RCC/2015/Vol.- VIII /

Dated: 13th April 2018

To,

(1) Shri Praveen Kumar; (2) Shri Sharad Kumar; (3) Shri Adarsh Shastri;
(4) Shri Madan Lal; (5) Shri Shiv Charan Goel; (6) Shri Sanjeev Jha;
(7) Ms. Sarita Singh; (8) Shri Naresh Yadav;
(9) Shri Jarnail Singh (Tilak Nagar), (10) Shri Rajesh Gupta;
(11) Shri Rajesh Rishi; (12) Shri Anil Kumar Bajpai;
(13) Shri Som Dutt; (14) Shri Avtar Singh Kalka;
(15) Sh. Vijender Garg Vijay; (16) Shri Kailash Gahlot; (17) Ms. Alka Lamba;
(18) Shri Manoj Kumar; (19) Shri Nitin Tyagi; and (20) Shri Sukhvir Singh;
all Members of Delhi Legislative Assembly (hereinafter referred to as
'respondents').

Subject: **Reference Case No. 5 of 2015 – Reference from the President of India under Section 15(4) of the Govt. Of NCT of Delhi Act, 1991 – Shri Prashant Patel, Advocate Vs. Shri Praveen Kumar, MLA and 20 other Members of Delhi Legislative Assembly alleging disqualification of 21 MLAs for being Members of the Delhi Legislative Assembly – oral hearing – regarding.**

Madam/Sir,

The Commission has decided to conduct oral hearing in the above mentioned matter on 17.05.2018 at 03:00 PM. You are hereby called upon to appear before the Commission either in person or through authorized legal representative at the aforesaid hearing.

The hearings would be conducted before Chief Election Commissioner – Shri Om Prakash Rawat and the Election Commissioners – Shri Sunil Arora and Shri Ashok Lavasa.

Yours faithfully,

V. K. Pandey

Vijay Kumar Pandey
Director (Law)

Copy To: Shri Prashant Patel, Advocate, 61B, Pocket-A, Mayur Vihar Phase II, New Delhi-110091.

V. K. Pandey

Vijay Kumar Pandey
Director (Law)